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as proposed by the applicant, is not in the overall interest of the country. The final rejection of the application was issued on 21-7-1980.

## Missing Credits in G.P.F. Statements

\*293. SHRI N. G. TOMPOK SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Government employees in various Ministries are getting their annual G.P.F. Statements with lots of missing credits and irregularities;

(b) whether it is a fact that the Pay and Accounts Offices of the said Ministries have not so far received transfer of credits from the A.G.C.R. and other concerned offices;

(c) whether it is also a fact that due to wrong entries in G.P.F. Statements a large number of Government employees are not in a position to get loans from their G.P.F. accounts; if so, the number of such cases Ministrywise; and

(d) if the answers to parts (a), (b) and (c) above be in the affirmative what steps have been taken or are proposed to be taken to remove the irregularities?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MA-GANBHAI BAROT): (a) to (d) A statement is laid on the Table of the House.

## Statement

(a) Consequent on transfer of GPF Accounts of the Central Government employees from the Audit Department to various Ministries/Departments of the Central Government on departmentalisation of accounts, it was noticed that there were a large number of missing credits in the transferred accounts. As a result of vigorous efforts made, a majority of the missing credits have already been adjusted by the **Pay** and Accounts Offices of the Ministries/ Departments. The remaining missing credits are being exhibited in the annual statements of GPF Accounts to enable the subscribers to produce collateral evidence on the basis of which adjustments can be expedited. In the post-departmentalisation period, there are practically no missing credits.

(b) So far as AGCR is concerned, the accounts were transferred no departmentalisation, on 'as is where is basis'. In the case of these accounts. the balances have already been transferred to the Ministries/Departments concerned. In the case of other audit offices from which accounts had to be transferred, a few accounts have still to be transferred. These are hard core cases where linking of the account numbers prior to departmentalisation and new account numbers after departmentalisation has not been possible so far. Barring these cases, balances in all the other cases have been transferred to the Pay and Accounts Offices.

(c) No, Sir. No suuch case has been reported to the Ministry of Finance.

(d) In view of the fact that the departmentalisation of accounts has enabled integration of payment and accounting functions and extensive delegation of powers has already been made to the Pay and Accounts Offices for adjustment of missing credits on the basis of collateral evidence or affidavits, no further action is proposed to be taken at this stage.

## Discontinuance of air service from Chandigarh to Kulu

\*294. SHRIMATI USHA MAL-HOTRA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the reasons for discontinuance of the air service from Chandigarh to Kulu;

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